

# High Court of Jharkhand, Ranchi

## Circular

No. 305 / R.G.

Dated: -18.12.2017

It has come to the notice of the Court that a large number of women are facing procedural hurdles/ difficulties in accessing the money awarded to them as maintenance by the Courts.

The matter has also received attention of the Central Government and it is in the aforesaid context, the Ministry of Women & Child Development, Government of India, New Delhi discussed in the meetings held with representatives from NALSA, Ministry of Law & Justice, Ministry of Home Affairs, National Law University, Delhi and Civil Society Groups working with women affected with violence. It was recommended in the said meetings that a committee be constituted at district level comprising of District Judge and Superintendent of Police as members to streamline the process.

Hon'ble the Union Minister of Law & Justice and Electronics & IT, Government of India has also expressed his concern over the matter requesting this Court to advise the District Judiciary to monitor timely disbursement of maintenance, speedy execution of warrants awarded by the Court in collaboration with the State Police.

Upon consideration of the matter, the Court have been pleased to constitute a committee at District level comprising of the Principal District & Sessions Judge/ Judicial Commissioner, Ranchi/ Principal Judges of Family Courts and Sr. Superintendent of Police/ Superintendent of Police. The Committee shall work seamlessly in its District to ensure access to justice to women with following objectives:

1. To monitor the timely disbursement of the maintenance awarded by the Court.
2. To supervise the speedy execution of warrants awarded by the Court in collaboration with the State Police towards the grant of maintenance.
3. To simplify and ensure timely execution proceedings with regard to the grant of maintenance to women by the Subordinate Courts.

  
Registrar General

Memo No. 305 / R.G.

Dated: -18.12.2017

Copy forwarded to the following for kind information and needful:

1. Hon'ble the Union Minister, Law & Justice and Electronics & IT, Government of India
2. The Chief Secretary, Government of Jharkhand, Ranchi.
3. The Principal Secretary, Department of Home, Jail & Disaster Management, Government of Jharkhand, Ranchi.
4. The Director General of Police, Jharkhand, Ranchi.
5. The Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi.
6. All the Principal District & Sessions Judges of the State including the Judicial Commissioner, Ranchi.
7. The Member Secretary, JHALSA, Ranchi.

  
Registrar General